## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 1350 (TO BE ANSWERED ON 14.12.2022)

#### SHORTAGE OF MANPOWER IN CBI

#### 1350. SHRI MOHAMMED FAIZAL P.P.:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government is aware of the manpower crunch faced by the Central Bureau of Investigation (CBI);
- (b) the details of steps taken by the Government to resolve the lack of manpower in CBI; and
- (c) the steps taken by the Government to improve coordination between Central and State investigative agencies?

### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): As on 30.11.2022, the sanctioned strength of personnel in CBI is 7295 and the number of vacancies is 1673 which includes 128 additional posts sanctioned in different category issued vide order dated 29.06.2022.

The occurrence of vacancies and their filling up is an ongoing process. The number keeps on varying depending on the induction, promotion, retirement and repatriation of the officers. Vacancies are filled up as per the provisions of the Recruitment Rules/Act in force.

- (b): Proactive efforts are made to ensure filling up of vacancies at all ranks expeditiously, viz.:
  - (i) Proposals for induction of Officers at senior level in CBI are placed before the Committee, constituted under Section 4(C)(1) of the Delhi Special Police Establishment (DSPE) Act, 1946.
  - (ii) Action to fill up vacancies in various ranks under deputation quota, is taken as per the provision in Recruitment Rules (RRs) pertaining to the ranks. Circulars/Advertisement are issued/published for inviting applications for filling up various Gazetted and non-Gazetted posts.
  - (iii) CBI requests various organisations, including Public Sector Banks, Ministry of Home Affairs for sponsoring names for the posts of Deputy Superintendent of Police (DSP) and Inspector on deputation in CBI.

- (iv) Proposals are sent to Union Public Service Commission (UPSC) for induction of suitable officers in various Technical ranks in CBI.
- (v) All Central Police Organisations (CPOs)/State Police/Banks etc. are regularly requested to send nomination of officers/officials for deputation in CBI.
- (vi) Requisitions are made for dossiers from the recruiting agencies i.e. UPSC/SSC for filling up the posts under direct recruitment quota such as Law Officer i.e. PP/APP, Sub-Inspector, LDC and stenographers.
- (vii) Action are taken to hold DPCs for promotion of officers in various ranks under promotion quota.

(c): CBI derives its legal authority from the Delhi Special Police Establishment (DSPE) Act, 1946 and the Code of Criminal Procedure (CrPC). It functions within an explicit and well-established legal and procedural framework. The provisions of DSPE Act, primarily, apply to the Union Territories and are extended to the States only with their consent.

As per the provisions contained in Section 5 of DSPE Act, 1946, the Central Government with the consent of the concerned State Government u/s 6 of DSPE Act may, by notification, extend to any area in that State, the powers and jurisdiction of members of Delhi Special Police Establishment for the investigation of any offences or classes of offences specified in the Notification u/s 3 of the said Act.

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